

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 20 of 2019**

**IN THE MATTER OF:**

**Finquest Financial Solutions Pvt. Ltd. ...Appellant**

**Vs**

**RTIL Employees Association & Ors. ....Respondents**

**With**

**Company Appeal (AT) (Insolvency) No. 90 of 2019**

**IN THE MATTER OF:**

**Finquest Financial Solutions Pvt. Ltd. ...Appellant**

**Vs**

**CFM Asset Reconstruction Pvt. Ltd. & Anr. ....Respondents**

**Present:**

**For Appellant: Mr. Sunil Fernandes, Mr. Siddharth Sharma and  
Ms. Anju Thomas, Advocates.**

**For Respondents: Mr. Kaustubh Prakash, Advocate for Liquidator.**

**ORDER**

**27.03.2019:** Mr. Sunil Fernandes, learned counsel for the Appellant appears alongwith Mr. Siddharth Sharma and Ms. Anju Thomas, Advocates and prays to withdraw both the appeals. Prayer is allowed. Both the appeals are accordingly dismissed as withdrawn but without any liberty to challenge the same very impugned order before this Appellate Tribunal.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

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